

13.5.96

o —Hon'ble Dr. R.K. Saxena, JM  
Hon'ble Mr. D.S. Bassi, AM

CCA No. 105/95 and O.A. No. 1762/94 which are pending for final hearing today have been taken up together. Sh. V.K. Barman counsel for the applicant in CCA as well as in O.A. and Sh. G.P. Agarwal counsel for the opposite party in the CCA and respondents in the O.A. are present.

Misc. application No. 201/96 has been moved in the CCA No. 105/95 with the prayer that the seniority list which is attached therewith may be taken on record. Allowed.

We have heard the learned counsel for the parties in both the matters. It has been contended that the point in dispute has been settled by their lordship of Supreme Court by two judgements in R.K. Saberwal and Veerpal Singh Chauhan cases. They ~~ask~~ <sup>submit</sup> that the O.A. No. 1762/94 be decided accordingly. The arguments about the contempt petition also heard. Judgement reserved.

AM

PR  
JM

Arvind.